

Administrators-General (Amendment) Act, 2012

33 of 2012

[19 June 2012]

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An Act further to amend the Administrators-General Act, 1963. Be it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:--

1. Short title and commencement :-

(1) This Act may be called the Administrators-General (Amendment) Act, 2012.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

<u>2.</u> Amendment of sections 9, 10, 29 and 36 of Act, 45 of 1963 :-

I n sections 9, 10, 29 and 36 of the Administrators-General Act, 1963, for the words "two lakhs", wherever they occur, the words "ten lakhs" shall be substituted.